

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 505 OF 2019 IN APPEAL NO. 116 OF 2019 &
IA NO. 588 OF 2019**

Dated : 30th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Maharashtra State Electricity Distribution Company Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. Anup Jain
Mr. S. Rama

Counsel for the Respondent(s) : Mr. Sajjan Poovayya, Sr. Adv.
Mr. Ramanuj Kumar
Mr. Manpreet Lamba for R-2

ORDER

Objections by the respondents, if any, shall be filed within four weeks time i.e. on or before 1st July, 2019 with advance copy to the other side.

Thereafter, rejoinder, if any, shall be filed within two weeks time i.e. on or before 15th July, 2019 with advance copy to the other side.

List the matter on **16.07.2019**.

**(Ravindra Kumar Verma)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pd/mkj